

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 429
Company Appeal / 13/ND/2022,
IA/4707/ND/2021, IA/3618/ND/2023, Company
Appeal/32/ND/2023, Company Appeal/31/ND/2023,
New IA/2245/ND/2024 IN IB/923/ND/2020

IN THE MATTER OF:

Ankur Enterprises	...	Applicant
Versus		
Pantel Technologies Private Limited	...	Respondent

Under Section 9 of (IBC) CIRP.

Order delivered on 09.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv.Lokesh Malik, Adv. Dhananjaya Sud, in Appeal No. 31 of 2023, Adv. Govind Bhardwaj for Appellant in Company Appeal No. 13/ND/2022, Adv. Nikhil Palli in I.A 3619/2023
For the Respondent	: Adv. Govind Bhardwaj for R-32 in IA No. 4707/ND/2021

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **03.06.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)